COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 307 OF 2017 & IA NO. 586 OF 2017</u> <u>& IA NO. 532 OF 2018</u> <u>&</u> <u>APPEAL NO. 344 OF 2017</u>

Dated: 10th May, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

APPEAL NO. 307 OF 2017 & IA NO. 586 OF 2017

| M/s Samalpatti Power Company Vs. | /t. Ltd. | Appellant(s) | |
|---|----------|---|---------------|
| Tamil Nadu Generation & Distri Corporation Limited Board & A | | on | Respondent(s) |
| Counsel for the Appellant(s) | : | Ms. Sonakshi Malh Mr. Senthil Jagade | |

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1

APPEAL NO. 344 OF 2017

| TANGEDCO Vs. | | Appellant(s) | Appellant(s) | |
|------------------------------------|------|---|--------------|--|
| M/s Samalpatti Power Compa Anr. | ny F | Pvt. Ltd. &Respondent | (s) | |
| Counsel for the Appellant(s) | : | Mr. S. Vallinayagam | | |
| Counsel for the Respondent(s) | : | Ms. Sonakshi Malhan for Mr. Senthil Jagadeesan for R-1 | | |

<u>ORDER</u>

IA NO. 532 OF 2018

(Appln. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL NOs. 307 & 344 of 2017

It is represented by learned counsel for the parties that pleadings are complete.

List these matters for hearing on 27.08.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk